

HIGH COURT OF JAMMU & KASHMIR and Ladakh, JAMMU

Office of Registrar Judicial, Jammu

ORDER

No.: 98/RJ/22.

Dated:12.05.2022

It has been transpired that few officers/officials of this Registry who are availing child education allowance of their children have not submitted their application form in terms of guidelines stipulated in Government Order No. 433 -F of 2019 Dated: 28 -11-2019 governing the subject matter.

As such, it is hereby enjoined upon all officers/officials of this Registry who are availing child education allowance of their children to submit their children details in the below mentioned format latest by 24.05.2022. The same details is also required to be uploaded in the CPIS data of each employee.

S.No.	Name of the child (son/daughter)	Date of birth
1		
2		
3		
4		

In case of any discrepancy/concealing of family details, the liability shall lie on the employee concerned and the same shall be dealt with applicable laws.

1068/RJ/22 - 1070/RJ/22

Dt. 02-05-22

(S.R Gandhi)

Registrar Judicial

Copy to:

1. Jt. Registrar (Judl/Protocol), High Court Wing, Jammu, for information.
2. All Addl Registrars/Secretaries/Jt. Registrars/Deputy Registrars/ARs/I/C section for information and with the request to circulate the order among their staff for necessary compliance.
- ✓ 3. I/C NIC, High Court Wing, Jammu to upload the order on the official website of this Hon'ble High Court.
4. Office Copy.

Registrar Judicial